

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 5959 -JK (LD) of 2021
DATED:- 29 - 12 - 2021

Sanction is hereby accorded to the appointment of Officer of Jal Shakti Department as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases including Contempt Petition, if any, indicated against each pending before Hon'ble High Court of Jammu & Kashmir & Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

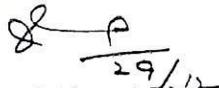
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 29 - 12 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Jal Shakti Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu & Kashmir and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. In. charge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government

Annexure to the Government Order No.5959- JK(LD) of 2021 dated 29.12.2021

S N o	Number of the case	Title of the case	Name of proposed officer In-Charge (OIC)
1	TA No. 5907/2020	Muzamil Ahmad Rafiqi V/s D/O of PHE	Arifa Ashraf Under Secretary to Government, Jal Shakti Department
2	OA No. 2293/21	Shadab Anwar & Others V/s Jal Shakti Department	


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